

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD

CA/TA/MA/RA/C.A. No.

395 / 1991

Keshava Kumar

Mr. M.S. Mivedi

APPLICANT(S)

COUNSEL

VERSUS

UOI &

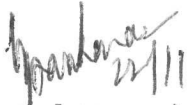
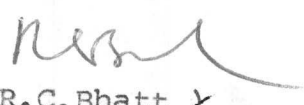
M

RESPONDENT(S)

COUNSEL

Date	Officer Report	Orders
	<p>Advance copy sent By 19/11/91 J.B. Jhalu As (TA) <u>19/11/91</u> (TA)</p>	

O.A./395/91

Date	Office Report.
*k. 22.11.91	<p data-bbox="582 533 1588 924">Heard Mr.M.S. Trivedi, learned counsel for the applicant. We find that alternative remedies in this case have not been exhausted and the application is hopelessly barred by limitation. The counsel for the applicant Mr.M.S.Trivedi, wants adjournment to answer these points. The matter is adjourned for four weeks. Registry to post the case accordingly.</p> <p data-bbox="582 924 933 1093"> (S.Gurusankaran) Member (A)</p> <p data-bbox="1181 950 1524 1106"> (R.C.Bhatt) Member (J)</p> <p data-bbox="574 1158 646 1197">AIT</p>

Oral Termination

Shri Keshwala Rama,
C/o. Mr.M.S.Trivedi,
L/39, Shivani Appts.,
B/d. Sahjanand College,
Ahmedabad - 15.

...Applicant.

(Advocate : Mr.M.S.Trivedi)

Versus

1. Union of India through
Ministry of Posts, Daka Bhavan,
NEW DELHI.
2. The General Manager,
Post and Telegraphs Office,
Ambica Nivas,
Nr.Income Tax,
Ahmedabad.
3. The Divisional Engineer,
Telegraphs,
Junagadh Division,
Junagadh.

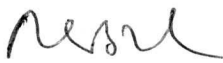
ORAL JUDGMENT


O.A. NO. 395 of 1991.

Date : 19.6.1992.

Per : Hon'ble Mr.B.B.Mahajan : Member (A)

Learned counsel for the applicant seeks
to withdraw the application. Allowed. The Original
Application is accordingly ~~disposed of~~ ^{dismissed} as withdrawn.


(R.C.Bhatt)
Member (J)


(B.B.Mahajan)
Member (A)

AIT